

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 1590  
ANSWERED ON 12/12/2023**

**ALLOCATION UNDER MGNREGS**

**1590. SHRI MOHAMMED FAIZAL P.P.:**

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the allocation under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) reduced from Rs.73,000 crore in Budget Estimates 2022-23 to Rs.60,000 crore in Budget Estimates 2023-24 by the Government and if so, the details thereof and the reasons therefor; and**
- (b) the measures taken by the Government to provide employment opportunities to beneficiaries whose registration was deleted from the MGNREGS databases?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)**

**(a): Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Funds release to States/UTs is a continuous process and Central Government is committed to making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.**

**The preliminary estimate of funds requirement at the Budget Estimate (B.E.) stage gets revised, depending upon the requirement of funds. In the financial year 2022-23, Budget Estimate was Rs.73,000 crore and this got revised to Rs.89,400 crore in Revised Estimate 2022-23 under Mahatma Gandhi NREGS. Ministry seeks additional funds from the Ministry of Finance whenever it is required.**

**(b): Mahatma Gandhi NREGS is a demand driven wage employment scheme and the responsibility of implementation of scheme is vested with the State/UT Governments. If a beneficiary whose name has been deleted from the database of NREGASoft with reason of unwillingness to work /permanently shifted to another place out of the Gram Panchayat, but later-on shows willingness to work , State Government has been provided with an option to resume such worker's job card. After successful resumption, the beneficiary can demand and work again under the scheme.**

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